

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 206  
167/252/ND/2020

**IN THE MATTER OF:**

**M/s. Fusion Services Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**Registrar of Companies**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 08.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant  
For the Respondent  
For the Income Tax Department**

**:  
:Ms. Sweety Khattar, AROC.  
:**

**ORDER**

None appeared on behalf of the Appellant. From the contents of the last order dated 02.12.2020, it is clear that the Appellant wanted to withdraw the application and prayed for time for filing withdrawal application so far no withdrawal application is filed before this tribunal, therefore, the Learned Counsel for the Appellant is directed to move an application for withdrawal of the matter and pay Rs. 5,000/- towards the Prime Minister's Care Fund having made this Tribunal to spend its valuable time on this matter. Matter is adjourned to 08.01.2021. Registry may serve this order by e-mail as well as Speed-post to the Learned Counsel/Authorized Representative of the Appellant. AROC is present at the time of Virtual Hearing of the matter.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Meenu)